

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

Notification

Jammu, the 19<sup>th</sup> January, 2026

**S.O 09** - In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint the following officers to be the Executive Magistrate(s), who shall exercise all the power of an Executive Magistrate within their territorial jurisdiction of Relief Organization (M) Jammu, District Jammu.

| S.No. | Name of the Officer  | Designation                   |
|-------|----------------------|-------------------------------|
| 1.    | Sh. Tej Krishan Koul | Assistant Commissioner Relief |
| 2.    | Ms. Saniya Malik     | Tehsildar                     |
| 3.    | Ms. Kanchan Bala     | Tehsildar                     |

**By Order of the Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

No. LAW-Powr/5/2024-10

Dated :- 19-01-2026

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Relief & Rehabilitation Commissioner (M), Jammu. This is with reference to letter No. RCM/Estt/22026/93-94 Dated:- 10-01-2026 .
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

**Additional Secretary to Government**  
**Department of Law Justice & PA**

*Sushil*

*19.1.2026*